

[Dr K L Shrimall]

defects which have been pointed out by the hon Members are removed so that we may play the game, our boys may maintain a high standard of integrity and high standard of behaviour, and our sports may become true instruments for building up the national character

Mr. Chairman: Is Shri M C Jam pressing his amendment?

Shri M. C. Jain: No

The amendment was, by leave, withdrawn

Shri T B Vittal Rao. If the Chair will give me one minute, I will say a few words

Mr Chairman. I am sorry, we have already exceeded the time

Shri T B. Vittal Rao. I want to withdraw my motion

The motion was, by leave, withdrawn

14-33 hrs.

INDIAN FIRE ARMS BILL\*

Mr. Chairman The House will now take up the Private Members' Bills First we will take up the introduction of Bills

Shri U. C. Patnaik (Ganjam) I beg to move for leave to introduce a Bill to consolidate and amend the law relating to arms, ammunition and military stores

Mr Chairman: The question is

"That leave be granted to introduce a Bill to consolidate and amend the law relating to arms, ammunition and military stores"

The motion was adopted

Shri U. C Patnaik: I introduce the Bill

Shrimati Renu Chakravartty (Basirhat): Before we take up the other Bills, I want to point out something We have received a notice in your bulletins, which we received on the 10th instant, that we have to give notices by the 9th for the Bills that have been balloted We did not receive that notice till the last date, till the 10th February when we arrived here I did not receive the papers till the 10th February So, even though the Bills are coming, we have no chance of giving notice So, I would request you to kindly so arrange things that the last date would be one or two days after the opening day of the session

Mr. Chairman Very well I shall look into this

14 35 hrs

CRIMINAL LAW (AMENDMENT) BILL\*

(Omission of section 7)

श्री जगदीश प्रबन्धी (बिल्हीर) श्रीमन्, मैं दइ विधान सभोषन बिल १९३२ में धारा ७ को लोप कराने सम्बन्धी विधेयक को प्रस्तुत करने की अनुमति सदन मे चाहता हूँ ।

Mr Chairman The question is:

"That leave be granted to introduce a Bill further to amend the Criminal Law Amendment Act, 1932"

The motion was adopted

श्री जगदीश प्रबन्धी मैं तत्सम्बन्धी सभोषन विधेयक को प्रस्तुत करता हूँ ।

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